

HARYANA VIDHAN SABHA

ADDENDUM

TO THE

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON WEDNESDAY, THE 26TH AUGUST, 2020 AT 02.00 P.M.

After item No. V i.e. "**SUPPLEMENTARY ESTIMATES (FIRST INSTALMENT) 2020-2021.**", add the following :-

V. (i) MOTION UNDER RULE 15.

A MINISTER

to move that the proceedings on the items of business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

V. (ii) MOTION UNDER RULE 16.

A MINISTER

to move that the Assembly at its rising this day shall stand adjourned sine-die.

In item No. VI i.e. "**PAPERS TO BE LAID/RE-LAID ON THE TABLE OF THE HOUSE.**", after Sr. No. 142 add the following :-

143	A MINISTER	to lay on the Table the Factories (Haryana Amendment) Ordinance, 2020. (Haryana Ordinance No. 9 of 2020)
144	A MINISTER	to lay on the Table the Industrial Disputes (Haryana Amendment) Ordinance, 2020. (Haryana Ordinance No. 10 of 2020)
145	A MINISTER	to lay on the Table the Power Department Notification /Regulation No. HERC/3052/2020, dated the 3 rd July, 2020, as required under section 182 of the Electricity Act, 2003.
146.	FINANCE MINISTER	to lay on the Table the Audit Report of the Comptroller and Auditor General of India on State Finances for the year ended 31 st March, 2019 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
147.	FINANCE MINISTER	to lay on the Table the Finance Accounts (Volume-I &II) for the year 2018-2019 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
148.	FINANCE MINISTER	to lay on the Table the Appropriation Accounts for the year 2018-2019 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.

After item No. VI i.e. "**PAPERS TO BE LAID/RE-LAID ON THE TABLE OF THE HOUSE.**", add the following :-

VII. LEGISLATIVE BUSINESS.

1.	The Punjab Village Common Lands (Regulation) Haryana Amendment Bill, 2020.	A MINISTER	to introduce the Punjab Village Common Lands (Regulation) Haryana Amendment Bill; to move that the Punjab Village Common Lands (Regulation) Haryana Amendment Bill be taken into consideration at once; Also to move that the Bill be passed.
----	--	------------	---

2.	The Haryana Rural Development (Amendment) Bill, 2020.	A MINISTER	<p>to introduce the Haryana Rural Development (Amendment) Bill;</p> <p>to move that the Haryana Rural Development (Amendment) Bill be taken into consideration at once;</p> <p>Also to move that the Bill be passed.</p>
3.	The Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions) Amendment Bill, 2020.	A MINISTER	<p>to introduce the Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions) Amendment Bill;</p> <p>to move that the Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions) Amendment Bill be taken into consideration at once;</p> <p>Also to move that the Bill be passed.</p>
4.	The Haryana Lifts and Escalators (Amendment) Bill, 2020.	A MINISTER	<p>to introduce the Haryana Lifts and Escalators (Amendment) Bill;</p> <p>to move that the Haryana Lifts and Escalators (Amendment) Bill be taken into consideration at once;</p> <p>Also to move that the Bill be passed.</p>
5.	The Haryana Municipal Corporation (Amendment) Bill, 2020.	A MINISTER	<p>to introduce the Haryana Municipal Corporation (Amendment) Bill;</p> <p>to move that the Haryana Municipal Corporation (Amendment) Bill be taken into consideration at once;</p> <p>Also to move that the Bill be passed.</p>
6.	The Haryana Municipal (Amendment) Bill, 2020.	A MINISTER	<p>to introduce the Haryana Municipal (Amendment) Bill;</p> <p>to move that the Haryana Municipal (Amendment) Bill be taken into consideration at once;</p> <p>Also to move that the Bill be passed.</p>
7.	The Haryana Fire Service (Amendment) Bill, 2020.	A MINISTER	<p>to introduce the Haryana Fire Service (Amendment) Bill;</p> <p>to move that the Haryana Fire Service (Amendment) Bill be taken into consideration at once;</p> <p>Also to move that the Bill be passed.</p>
8.	The Haryana Municipal Entertainment Duty (Amendment) Bill, 2020.	A MINISTER	<p>to introduce the Haryana Municipal Entertainment Duty (Amendment) Bill;</p> <p>to move that the Haryana Municipal Entertainment Duty (Amendment) Bill be taken into consideration at once;</p> <p>Also to move that the Bill be passed.</p>
9.	The Haryana Development and Regulation of Urban Areas (Second Amendment and Validation) Bill, 2020.	A MINISTER	<p>to introduce the Haryana Development and Regulation of Urban Areas (Second Amendment and Validation) Bill;</p> <p>to move that the Haryana Development and Regulation of Urban Areas (Second Amendment and Validation) Bill be taken into consideration at once;</p> <p>Also to move that the Bill be passed.</p>

10.	The Haryana Fiscal Responsibility and Budget Management (Amendment) Bill, 2020.	A MINISTER	to introduce the Haryana Fiscal Responsibility and Budget Management (Amendment) Bill; to move that the Haryana Fiscal Responsibility and Budget Management (Amendment) Bill be taken into consideration at once; Also to move that the Bill be passed.
11.	The Haryana Goods and Services Tax (Amendment) Bill, 2020.	A MINISTER	to introduce the Haryana Goods and Services Tax (Amendment) Bill; to move that the Haryana Goods and Services Tax (Amendment) Bill be taken into consideration at once; Also to move that the Bill be passed.
12.	The Haryana Value Added Tax (Amendment) Bill, 2020.	A MINISTER	to introduce the Haryana Value Added Tax (Amendment) Bill; to move that the Haryana Value Added Tax (Amendment) Bill be taken into consideration at once; Also to move that the Bill be passed.
13.	The Haryana Appropriation (No.3) Bill, 2020.	A MINISTER	to introduce the Haryana Appropriation (No.3) Bill; to move that the Haryana Appropriation (No.3) Bill be taken into consideration at once; Also to move that the Bill be passed.

CHANDIGARH:
THE 26th AUGUST, 2020.

RAJENDER KUMAR NANDAL,
SECRETARY.